

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1388  
ANSWERED ON 15<sup>TH</sup> DECEMBER, 2022**

**REGISTRATION OF VEHICLES UNDER BH-SERIES**

**1388. SHRI THIRUNAVUKKARASAR SU:  
SHRI GIRIDHARI YADAV:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether the Government has started registration of vehicles under Bharat (BH) series and if so, the details and the salient features thereof;**
- (b) the name of States/UTs which have introduced the said series for registration of vehicles along with the number of vehicles registered so far in the country;**
- (c) the time by which the said registration system is likely to be implemented in the entire country;**
- (d) whether only new vehicles are being registered under the BH series and employees of the private or Government offices having their offices in at least four States are eligible for such registration and if so, the details thereof; and**
- (e) whether the Government proposes to allow plying of the vehicles registered in any State all over the country by making one nation one registration policy based on Aadhaar and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a), (c) and (e) The Ministry of Road Transport and Highways, in order to facilitate seamless transfer of vehicles all over the country, has issued G.S.R. 594(E) dated 26<sup>th</sup> August, 2021 wherein a new registration mark namely "Bharat (BH) series" has been incorporated in the Central Motor Vehicles Rules, 1989, This has come into force with effect from 15<sup>th</sup> September, 2021. It has been introduced for citizens working in Government offices or in private organizations with offices in four or more**

**States/UTs, on voluntary basis. The implementation of Central Motor Vehicles Rules, 1989 is under the purview of the State Governments/UT administration.**

**(b) State Wise Data of registration of vehicles under BH Series as on December 5, 2022 as per digitized records in VAHAN 4.0 is as follows:**

<b>Sr. No.</b>	<b>State</b>	<b>Total</b>
<b>1</b>	<b>Andaman &amp; Nicobar Island</b>	<b>404</b>
<b>2</b>	<b>Arunachal Pradesh</b>	<b>42</b>
<b>3</b>	<b>Assam</b>	<b>905</b>
<b>4</b>	<b>Bihar</b>	<b>1,414</b>
<b>5</b>	<b>Chandigarh</b>	<b>590</b>
<b>6</b>	<b>Delhi</b>	<b>4,074</b>
<b>7</b>	<b>Goa</b>	<b>553</b>
<b>8</b>	<b>Gujarat</b>	<b>2,468</b>
<b>9</b>	<b>Himachal Pradesh</b>	<b>376</b>
<b>10</b>	<b>Jammu and Kashmir</b>	<b>1,082</b>
<b>11</b>	<b>Karnataka</b>	<b>4,714</b>
<b>12</b>	<b>Madhya Pradesh</b>	<b>625</b>
<b>13</b>	<b>Maharashtra</b>	<b>13,625</b>
<b>14</b>	<b>Manipur</b>	<b>25</b>
<b>15</b>	<b>Meghalaya</b>	<b>140</b>
<b>16</b>	<b>Mizoram</b>	<b>5</b>
<b>17</b>	<b>Nagaland</b>	<b>48</b>
<b>18</b>	<b>Odisha</b>	<b>4,601</b>
<b>19</b>	<b>Puducherry</b>	<b>16</b>
<b>20</b>	<b>Rajasthan</b>	<b>5,615</b>
<b>21</b>	<b>Sikkim</b>	<b>34</b>
<b>22</b>	<b>Tripura</b>	<b>105</b>
<b>23</b>	<b>UT of DNH and DD</b>	<b>31</b>
<b>24</b>	<b>Uttar Pradesh</b>	<b>5,698</b>
<b>25</b>	<b>West Bengal</b>	<b>2,506</b>
<b>Grand Total</b>		<b>49,696</b>

**(d) Applicants, working in Government offices, can avail BH Series facility on the basis of their official ID Card. Private Sector employees are required to submit a working certificate, certifying that their organization has offices in 4 or more States/UTs. Currently, only new vehicles are being registered under the BH Series. However, Ministry has issued a draft notification G.S.R. 672(E) on 04<sup>th</sup> October, 2022 to amend the rules**

**governing Bharat (BH) series registration mark, wherein vehicles having regular registration mark can also be converted to BH Series registration mark subject to payment of requisite tax for eligible citizens and to facilitate persons who subsequently become eligible for BH Series registration mark.**

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